

12.36½ hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:

(i) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 17th September, 1958, agreed without any amendment to the Trade and Merchandise Marks Bill, 1958, which was passed by the Lok Sabha at its sitting held on the 27th August, 1958".

(ii) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha, that the Rajya Sabha, at its sitting held on the 18th September, 1958, agreed without any amendment to the Industrial Disputes (Banking Companies) Decision Amendment Bill, 1958, which was passed by the Lok Sabha at its sitting held on the 28th August, 1958."

12.57 hrs.

GOVERNMENT BUSINESS FOR FOLLOWING WEEK

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, with your permission, I rise to announce that Government business in this House for the next week will consist of:

(1) Consideration of any items of business carried over from today's Order Paper;

(2) Consideration and passing of:

(i) The International Finance Corporation (Status, Im-

munities and Privileges) Bill, 1958;

(ii) The Supreme Court Judges (Conditions of Service) Bill, 1958.

(iii) The High Court Judges (Conditions of Service) Amendment Bill, 1958;

(3) Consideration of motions for modification of the UPSC (Consultation), Regulations, 1958, laid on the Table on 11th September, 1958;

(4) Consideration and passing of the Parliament (Prevention of Disqualification) Bill, as reported by the Joint Committee;

(5) Discussion under rule 193 to be raised by Shri Feroze Gandhi and Pandit D. N. Tiwary regarding deterioration in the punctuality of passenger trains on Thursday, September 25, 1958, at 4 P.M.; and

(8) Discussion under rule 193 to be raised by Pandit D. N. Tiwary regarding insecurity of and danger to life and property on railways on Saturday, the 27th September, 1958.

Shri S. M. Banerjee (Kanpur): What about the Textile Enquiry Committee Report? During the Question Hour we were told that there will be a discussion on this. This is an important matter. There is a crisis. We would request you to find some time to discuss that report.

Shri Mahanty (Dhankanal): The Prevention of Disqualification Bill is a highly controversial Bill. I would submit to you either to postpone it to the next session or to allow us in this House sufficient time to discuss that Bill.

Shri Satya Narayan Sinha: If we postpone that Bill, then the House will have to adjourn early.

Shri T. B. Vittal Rao (Khammam): There are many "No-Day-Yet-Named Motions" which have been admitted. They can be taken up. Some time should be found for them. *

Shri Bimal Ghose (Barrackpore): A "No-Day-Yet-Named Motion" regarding the Annual Report on the working of the administration of the Companies Report was held over last session. I hope that will be taken up during this session at least.

Shri Mohammad Inam (Chitaldrug): I request that the discussion on my motion on railway accidents may also be taken up.

Mr. Speaker: The Business Advisory Committee is meeting this afternoon and there we will discuss this. All hon. Members who want to make special representations regarding their motions are all invited to attend the meeting. I need not invite them separately. They can come to my chamber at 4 o'clock. We shall try to find as much time as possible.

Acharya Kripalani (Sitamarhi): Will there be no discussion on Kerala as you promised?

Mr. Speaker: I am bringing it up on Monday. I will include it on the agenda so that hon. Members may know it. There is a notice of a motion given by Dr. Menon. Since it contains serious allegations I had asked him to submit documents in support of the allegations that he has made. I have been taking time to go through them.

His motion reads:

"The serious situation that has arisen as a result of the persistent violation in Kerala State of fundamental rights guaranteed by the Constitution and the failure of the Government of Kerala State to function in accordance with the provisions of the Constitution be taken into consideration."

Since this motion contains very serious allegations, I had asked him to furnish documents in support of his case. He has submitted volumes of documents—some judgments, some

notifications, some newspaper reports, various affidavits and so on. I will include this item in the agenda just for the purpose of finding out from him as to whether there is sufficient material or what the general opinion is. I have to make up my mind as to whether to allow a discussion on it or not. At this stage, I am not actually allowing a discussion. I am only allowing him to bring up this matter. I will only give him an opportunity on that day to present his case. Thereafter I will consider as to what exactly has to be done.

Shri S. M. Banerjee: In the House or in your Chamber?

Mr. Speaker: I am bringing it up here for the purpose of finding out whether I should fix a day for discussion or not. It is only a preliminary stage.

12.31 hrs.

ELECTIONS TO COMMITTEES

ESTIMATES COMMITTEE

Shri B. G. Mehta (Gohilwad): Sir, I beg to move:

"That the Members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, two members from among themselves to serve as members of the Committee on Estimates for the unexpired portion of the term ending on 30th April, 1959, *vice* Shrimati Renuka Ray and Shri Nemi Chandra Kasliwal resigned."

Mr. Speaker: The question is:

"That the Members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, two members from